

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 384/TT/2014**

Subject : Determination of transmission tariff for section of 400 kV (Quad) 2xS/C Parbati- Koldam T/L, starting from LILO point of Parbati (Banala) Pooling station to Koldam HEP for control period of 2014-19 under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014

Date of Hearing : 24.11.2014

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

Petitioner : Parbati Koldam Transmission Company Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 18 others

Parties present : Shri Anil Raawal, PKTCL  
Shri Lokendra Singh, PKTCL  
Shri Aman Trivedi, PKTCL  
Shri M.G. Ramachandran, Advocate, NTPC  
Ms. Anushree Bardhan, Advocate, NTPC  
Ms. Poorva Saigal, Advocate, NTPC  
Shri Ajay Dua, NTPC  
Shri V.K. Jain, NTPC  
Ms. Supriya Singh, NRLDC

**Record of Proceedings**

The learned counsel for the petitioner submitted as under:-

- (a) The asset covered in the instant petition, i.e. 400 kV (Quad) 2xS/C Parbati-Koldam transmission line, starting from LILO point of Parbati (Banala) Pooling station to Koldam HEP 400 kV D/C, is a system strengthening line, agreed in the Standing Committees by the beneficiaries of PGCIL. Circuit-I (i.e. 400 kV Banala-Koldam-1) was charged on 9.10.2014 and put under commercial operation on 10.10.2014. Circuit-II (i.e. 400 kV Banala-Koldam-2) was idle charged up to gantry tower near Koldam on 3.10.2014 which is under the scope



of NTPC. Koldam switchyard I of NTPC is yet to be commissioned. In the absence of commissioning of Koldam switchyard, this section of the transmission line cannot be charged from both the end point terminals;

- (b) PKTCL requests to grant AFC for the instant asset, especially for Circuit-I which has been commissioned, as provided under Regulation 7(7) of the 2014 Tariff Regulations.

2. The representative of NTPC submitted that NTPC is required to provide the bay equipment associated with the transmission lines terminating at the Koldam Switchyard. NTPC has completed its switchyard in the year 2008 itself. The delay is not in anyway attributable to NTPC.

3. The Commission directed the staff of the Commission to process the matter for consideration of the petitioner's prayer for allowing AFC under Regulation 7(7) of the 2014 Tariff Regulations.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)

